

ITEM NO.47

COURT NO.4

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No.3466/2022

(Arising out of impugned final judgment and order dated 04-04-2022 in WP No.7744/2022 passed by the High Court Of M.P. Principal Seat at Jabalpur)

ANAND RAI

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

Respondent(s)

(With I.R. and IA No.54369/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.54371/2022-EXEMPTION FROM FILING O.T.)

Date : 11-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Vaibhav Srivastava, Adv.  
Mr. Varun Tankha, Adv.  
Mr. Siddhant Gupta, Adv.  
Ms. Aparajita Jamwal, Adv.  
Mr. Sumeer Sodhi, AOR

For Respondent(s) Mr. P.S. Patwalia, Sr. Adv.  
Ms. Vibha Datta Makhija, Sr. Adv.  
Mr. Harmeet Singh Ruprah, AOR  
Mr. Praveen Gaur, Adv.  
Mr. Karan Mangain, Adv.  
Ms. Baani Khanna, Adv.

**Mr. Shivam Pundhir, Adv.**

**Mr. Prashant Singh, Adv. Gen.**

**Mr. Saurabh Mishra, AAG**

**Mr. Bharat Singh, Adv.**

**Mr. D.S. Parmar, Adv.**

**Mr. Sunny Choudhary, Adv.**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 During the course of the hearing, this Court has been apprised of the fact that the petitioner was released on bail on 9 April 2022 after his arrest on 7 April 2022.
- 2 The High Court has correctly declined to quash the FIR at this stage. While dismissing the petition under Article 226 of the Constitution seeking the quashing of the FIR, the High Court has granted liberty to the petitioner to adopt proceedings under Section 482 of the Code of Criminal Procedure 1973. In the event that a charge-sheet is submitted, it would be open to the petitioner to adopt substantive remedies in accordance with law under Section 482 CrPC. In that event, none of the observations contained in the impugned order of the High Court shall be taken into consideration in deciding on the merits of such a proceeding.
- 3 The Special Leave Petition is dismissed.
- 4 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)  
A.R. - cum - P.S.**

**(SAROJ KUMARI GAUR)  
Court Master**